

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

EXCISE Appeal No. 10258 of 2015-DB

(Arising out of OIO-VAP-EXCUS-000-COM-002-14-15 Dated 14/10/2014 passed by Commissioner of Central Excise, Customs and Service Tax-VAPI)

Vedanta Ltd

Plot No. 1/1/2,
Chinchypada,
Silvassa,
U T of Dadra & Nagar Haveli

.....Appellant

VERSUS

Commissioner of C.E. & S.T.-Vapi

4th Floor...Adharsh Dham Building,
Opp. Town Police Station, Vapi-Daman Road, Vapi
Gujarat-396191

.....Respondent

APPEARANCE:

Ms. Dimple Gohil, Advocate appeared for the Appellant
Shri Ajay Kumar Samota, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

Final Order No. 11093/2024

DATE OF HEARING/DECISION :14.05.2024

RAMESH NAIR

The case has been settled under SVLDRS-2019 as submitted by both the sides. Accordingly, appeal is dismissed as deemed withdrawn.

(Dictated and Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**

Raksha